

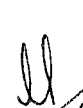
OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)
SAKET COURT COMPLEX, NEW DELHI

No. 5392-5430/Genl. Br./Notification/South/2019 New Delhi, Dated: 08-03-19

Subject: Notification regarding suspension or Removal of Advocate from practice.

Copy of Notification no. 2 of 2019 dt. 13.02.2019 of Sh. C. Raja Kumar, Secretary, Bar Council of Tamil Nadu & Puducherry, received vide endorsement No. 14428-14558/Adv./Gaz./2019 dated 06.03.2019 from Ld. District & Sessions Judge (HQs), Delhi is forwarded for information and necessary action to:

1. All the Judicial Officers of South District, Saket Court Complex, New Delhi;
2. P.S. to District & Session Judge, South District, Saket Courts Complex, New Delhi
3. The Branch In-Charge, Caretaking Branch, with the request to display the same on the Notice Board and conspicuous part of the Court Complex.
4. For uploading on LAYERS
5. For uploading on the website through LAYERS.


(ILLA RAWAT)
Officer-In-Charge
General Branch (South)
Saket Courts, New Delhi

155
05-03-19

DS

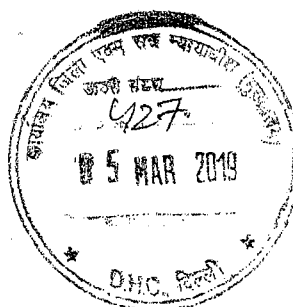
HIGH COURT OF DELHI : NEW DELHI

जिला एवं सत्र न्यायाधीश कार्यालय (दिल्ली)
District & Sessions Judges Office (Delhi)
सत्र न्यायाधीश कार्यालय, नई दिल्ली
Sesst District Courts, New Delhi
कार्य क्र. (D) No. 874

No. 4855 /Genl./DHC
Dated: 27.02.19

07/03/19

From
The Registrar General,
High Court of Delhi,
New Delhi.



To
The District & Sessions Judge (Hqrs.),
Tis Hazari, Delhi.

Sub: Notifications regarding Suspension or Removal of Advocate from practice.

Sir,

I am directed to forward herewith a copy of Notification No.2 of 2019 dated 13.02.2019, received from the Secretary, Bar Council of Tamilnadu & Puducherry, on the above subject, with a request to kindly circulate the same to all District Judges for information and necessary action.

Yours faithfully,

(Neelam Grover)
Administrative Officer Judl. (Genl.-I)
For Registrar General

Enc. as above

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) DELHI

No. 14428-14558 /Adv./Gaz./2019 Dated, Delhi the 06-03-2019

Copy forwarded along with its enclosure for information and necessary action to:-

Subj: Notifications regarding suspension or removal of Advocates from practice.

1. The District & Sessions Judges, all Court Complexes, Delhi/New Delhi. (S)
2. All the Judicial Officers of Delhi Higher Judicial Service and Delhi Judicial Service, Central District, Tis Hazari Court, Delhi including officers on deputation.
3. The Officer In-charge, Website Committee, English/Hindi, Tis Hazari Court, Delhi with the request to upload the same on the website.
4. The Administrative Officer Judl., R&I Branch, Tis Hazari Courts, Delhi, with the request to display the same on the Notice Board and conspicuous part of the court complex.
5. Uploading on Layers.

(Talwant Singh)
District & Sessions Judge (HQs)
Delhi

DS/S
AM
2-3-19
ic (Genl.)



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

C. RAJA KUMAR
SECRETARY

High Court Campus,
Chennai - 600 104.
Phone No.: 2534 2739, 2535 2595
E-mail : tnbarcouncil@yahoo.com
www.barcounciloftamilnadupuducherry.org

CONFL. No. 558 of 2019

Dated13.02.2019:

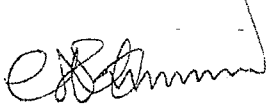
NOTIFICATION NO. 2 OF 2019

It is hereby notified for the general information of the public that the following order has been passed by the Disciplinary Committee - IV of the Bar Council of Tamil Nadu & Puducherry against the advocate borne on the rolls of the Bar Council of Tamilnadu & Puducherry, in the matter of professional misconduct case preferred against him.

Sl. No	Roll No.	Name and address of the Advocate	Nature of the order	By the authority
1.	Ms.93/2007	Mr. V. Dhayalamani, Advocate, 7(1), Vakki Soundiah Street, Aruppukottai - 626101	REMOVED from the Rolls of the Bar Council of Tamil Nadu & Puducherry.	By - order - dated 21-01-2019 passed by the Disciplinary Committee - IV of the Bar Council of Tamil Nadu in D.C.No.138 of 2018.

Genl.

GENERAL BRANCH
Diary No. 4607 JG-7
Date 26.2.19.


(C. RAJA KUMAR)
SECRETARY, BAR COUNCIL.

1-6/2/19
1-6/2/19
Copy to:

1. The Registrar General, Supreme Court of India, New Delhi.
2. The Secretary, Bar Council of India, New Delhi
and all the Secretaries of other State Bar Councils.
3. The Registrar General, High Court, Madras and the
Registrars General of all High Courts in India.

GENERAL RECEIPT High Court of Delhi 23 FEB 2019 Receipt No. 1211

4. All the Principal District Judges in the State of Tamil Nadu and Chief Judge, Pondicherry, Union Territory of Pondicherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai-6
9. Income Tax Appellate Tribunal, Chennai.
10. State Transport Appellate Tribunal, Chennai.
11. Addl. Bench, Sales Tax Tribunal, Madurai & Coimbatore.
12. Central Administrative Tribunal, Chennai.
13. Tribunal for Disciplinary Proceedings, Chennai.
14. The Labour Court, Chennai, Madurai & Coimbatore.
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamilnadu, Chennai-9
17. The Secretary to Government Law Department, Chennai-9
18. The Secretary, Home Department, Government of Tamilnadu, Chennai-9
19. Director General of Police, State of Tamilnadu
20. The Commissioner of Police, Chennai City.
22. All the Bar Associations in the State of Tamilnadu
23. Advocates Association, Bar Association, Law Association, Women Lawyers Association, Tamil Nadu Advocates Association, Chennai City.

The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the officers under their jurisdiction. The Bar Associations are requested to put up this Notification in their Notice Board.
